

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/930/2020

This the 5th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rahul Kaw, S/o Late Sh. Bhushan Lal Kaw, R/o H No. 17 Roop Nagar Enclave Block B Lane No. 2, Jammu – 180013.

.....Applicant

(Advocate: Mr. Rahul Kaw – In person)

Versus

1. Director, Directorate of Health Services Kashmir, Government of Jammu and Kashmir, 2nd Floor; block A, old Secretariat, Srinagar, Jammu and Kashmir 190010.
2. Administrative Secretary to Government, Health and Medical Education Department, Jammu and Kashmir, Mini Secretariat, Civil Secretariat, Jammu, Secretariat Road, Paki Dhaki, Old heritage Ciity, Jammu, Jammu and Kashmir.
3. Secretary to the Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction, Jammu and Kashmir, Civil Secretariat Jammu, Secretariat Road, Pakki Dhadi, Old Heritage City, Jammu, Jammu and Kashmir – 180001.
4. Secretary, Jammu and Kashmir Service Selection Board, Government of Jammu and Kashmir, Sehkari Bhawan, Railhead Complex, Jammu and Kashmir – 180012.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if his legal notice be treated as a representation and a direction is given to respondents/ competent authority to consider and decide the legal notice of the applicant within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the legal notice of the applicant by passing a reasoned and speaking order in accordance with rules within a period of three weeks from the date of receipt of a certified copy of this order with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)
Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)